### Closure Report No. CBI/432/2019 CBI Vs. Sanjeev Kumar

29.06.2020

#### Present: Sh. Umesh Chander Saxena, Sr. PP for CBI.

Matter has been taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter was proceeding at the stage of misc. arguments.

Let notices be issued (through email or WhatsApp only) to (i) Ld. Sr. PP for CBI (ii) Sh. Vidhyadhar B. Pachore, Complainant (iii) Sh. Bharat Singh, retired Dy. SP. CBI/IO, and (iv) Sh. H.S. Jangir, Insp. CBI, EO-II, and (v) Sh. Vinod Kumar, Dy. Commissioner of Customs (Vig.) with following directions:

- To send their written submissions in synopsis form, as brief as possible;
- ii. To give their consent that they are agreeable for final disposal of the matter through their written submissions;
- iii. Whether they want to address oral arguments through video conferencing as well in addition; and
- iv. In the eventuality, parties are not inclined for video conference arguments and they are not willing for disposal even on written submissions, the case shall stand adjourned with the other *en bloc* cases to be taken up for physical court hearing as and when the Courts resume their normal functioning.

Name of Reader		eader	Email ID	WhatsApp No.
Sh.	Suneet	Singh	readerdjcbiradc@gmail.com	9971801273

Negi	i
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Ld. Sr. PP for CBI accepts the notice and submits that he is ready and has no objection for final hearing and disposal of the matter through VC. Accordingly, notice to Ld. Sr. PP for CBI stands dispensed with.

In the meantime, Ahlmad is directed to get the case file scanned.

List the matter awaiting the consent and scanning of the file on 25.07.2020 at 02.30 PM.

A copy of this order be sent alongwith the notices. A copy of this order be also sent to the Computer Branch for uploading on the official website.

### (SUJATA KOHLI)

#### Crl. Revision No. 26/2020 CBI Vs. Naveen Kaushik

29.06.2020

# Present: Sh. Umesh Chander Saxena, Sr. PP for CBI/Revisionist. None for Respondent.

Matter has been taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter was proceeding at the stage of further proceedings.

Let notices be issued (through email or WhatsApp only) to Ld. Counsel for the parties with following directions:

- To send their written submissions in synopsis form, as brief as possible;
- ii. To give their consent that they are agreeable for final disposal of the case through their written submissions;
- iii. Whether they want to address oral arguments through video conferencing as well in addition; and
- iv. In the eventuality, Ld. Counsel(s), or anyone of them, are not inclined for video conference arguments and they are not willing for disposal even on written submissions, the case shall stand adjourned with the other *en bloc* cases to be taken up for physical court hearing as and when the Courts resume their normal functioning.

Name of Reader		eader	Email ID	WhatsApp No.
Sh.	Suneet	Singh	readerdjcbiradc@gmail.com	9971801273
Neg	Negi			

In the meantime, Ahlmad is directed to get the case file scanned.

List the matter awaiting the consent and scanning of the file on  $24.07.2020\ at\ 02.30\ PM.$ 

A copy of this order be sent alongwith the notice to the Ld. Counsel for the accused/respondent. A copy of this order be also sent to the Computer Branch for uploading on the official website.

(SUJATA KOHLI)

### Crl. Revision No. 24/2020 CBI Vs. Avinash Chander

29.06.2020

# Present: Sh. Umesh Chander Saxena, Sr. PP for CBI/Revisionist. None for Respondent.

Matter has been taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter was proceeding at the stage of further proceedings.

Let notices be issued (through email or WhatsApp only) to Ld. Counsel for the parties with following directions:

- i. To send their written submissions in synopsis form, as brief as possible;
- ii. To give their consent that they are agreeable for final disposal of the case through their written submissions;
- iii. Whether they want to address oral arguments through video conferencing as well in addition; and
- iv. In the eventuality, Ld. Counsel(s), or anyone of them, are not inclined for video conference arguments and they are not willing for disposal even on written submissions, the case shall stand adjourned with the other *en bloc* cases to be taken up for physical court hearing as and when the Courts resume their normal functioning.

Name of Reader		eader	Email ID	WhatsApp No.
Sh.	Suneet	Singh	readerdjcbiradc@gmail.com	9971801273
Neg	Negi			

In the meantime, Ahlmad is directed to get the case file scanned.

List the matter awaiting the consent and scanning of the file on  $24.07.2020\ at\ 02.30\ PM.$ 

A copy of this order be sent alongwith the notice to the Ld. Counsel for the accused/respondent. A copy of this order be also sent to the Computer Branch for uploading on the official website.

(SUJATA KOHLI)

### Crl. Revision No. 27/2020 CBI Vs. Ashutosh Pant

29.06.2020

# Present: Sh. Umesh Chander Saxena, Sr. PP for CBI/Revisionist. None for Respondent.

Matter has been taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter was proceeding at the stage of further proceedings.

Let notices be issued (through email or WhatsApp only) to Ld. Counsel for the parties with following directions:

- To send their written submissions in synopsis form, as brief as possible;
- ii. To give their consent that they are agreeable for final disposal of the case through their written submissions;
- iii. Whether they want to address oral arguments through video conferencing as well in addition; and
- iv. In the eventuality, Ld. Counsel(s), or anyone of them, are not inclined for video conference arguments and they are not willing for disposal even on written submissions, the case shall stand adjourned with the other *en bloc* cases to be taken up for physical court hearing as and when the Courts resume their normal functioning.

Name of Reader		eader	Email ID	WhatsApp No.
Sh.	Suneet	Singh	readerdjcbiradc@gmail.com	9971801273
Neg	Negi			

In the meantime, Ahlmad is directed to get the case file scanned.

List the matter awaiting the consent and scanning of the file on  $24.07.2020\ at\ 02.30\ PM.$ 

A copy of this order be sent alongwith the notice to the Ld. Counsel for the accused/respondent. A copy of this order be also sent to the Computer Branch for uploading on the official website.

(SUJATA KOHLI)

### Crl. Revision No. 28/2020 CBI Vs. Ajit Singh

29.06.2020

# Present: Sh. Umesh Chander Saxena, Sr. PP for CBI/Revisionist. None for Respondent.

Matter has been taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter was proceeding at the stage of further proceedings.

Let notices be issued (through email or WhatsApp only) to Ld. Counsel for the parties with following directions:

- To send their written submissions in synopsis form, as brief as possible;
- ii. To give their consent that they are agreeable for final disposal of the case through their written submissions;
- iii. Whether they want to address oral arguments through video conferencing as well in addition; and
- iv. In the eventuality, Ld. Counsel(s), or anyone of them, are not inclined for video conference arguments and they are not willing for disposal even on written submissions, the case shall stand adjourned with the other *en bloc* cases to be taken up for physical court hearing as and when the Courts resume their normal functioning.

Name of Reader		eader	Email ID	WhatsApp No.
Sh.	Suneet	Singh	readerdjcbiradc@gmail.com	9971801273
Neg	Negi			

In the meantime, Ahlmad is directed to get the case file scanned.

List the matter awaiting the consent and scanning of the file on  $24.07.2020\ at\ 02.30\ PM.$ 

A copy of this order be sent alongwith the notice to the Ld. Counsel for the accused/respondent. A copy of this order be also sent to the Computer Branch for uploading on the official website.

(SUJATA KOHLI)

### Crl. Revision No. 04/2020 Avinash Chander Vs. CBI

29.06.2020

**Present:** None for Revisionist.

Sh. Umesh Chander Saxena, Sr. PP for CBI/Respondent.

Matter has been taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter was proceeding at the stage of further proceedings.

Let notices be issued (through email or WhatsApp only) to Ld. Counsel for the parties with following directions:

- To send their written submissions in synopsis form, as brief as possible;
- ii. To give their consent that they are agreeable for final disposal of the case through their written submissions;
- iii. Whether they want to address oral arguments through video conferencing as well in addition; and
- iv. In the eventuality, Ld. Counsel(s), or anyone of them, are not inclined for video conference arguments and they are not willing for disposal even on written submissions, the case shall stand adjourned with the other *en bloc* cases to be taken up for physical court hearing as and when the Courts resume their normal functioning.

Name of Reader	Email ID	WhatsApp No.
Sh. Suneet Singh	readerdjcbiradc@gmail.com	9971801273

Negi	i
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In the meantime, Ahlmad is directed to get the case file scanned.

List the matter awaiting the consent and scanning of the file on 24.07.2020 at 02.30 PM.

A copy of this order be sent alongwith the notice to the Ld. Counsel for the accused/revisionist. A copy of this order be also sent to the Computer Branch for uploading on the official website.

#### (SUJATA KOHLI)

CBI No. 362/2019

CBI Vs. Abhishek Verma & Another

29.06.2020

Present: Sh. Umesh Chander Saxena, Sr. PP for CBI.

None for accused.

Matter has been taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter was listed awaiting the consent of Ld. Counsel(s) for hearing and disposal through VC.

Ld. Sr. PP has expressed his consent for hearing of the matter through VC. He also submits that he has no objection if the matter is disposed of on the basis of VC hearing.

However, Ld. Counsel for the accused No. 1 by his reply/titled compliance has informed that he has some difficulties in the hearing of the matter through VC. He has also not sent his consent for disposal of the matter even on the basis of written submissions. It has further been requested that the matter may be adjourned alongwith other routine matters and may be taken up physically on resuming of the normal functioning of the court.

No reply has been received on behalf of accused No.2.

Accordingly, matter now stands adjourned alongwith the other routine matters and to be put up into *en bloc*.

#### List on 28.07.2020 for purpose already fixed.

A copy of this order be sent to the Computer Branch for uploading on the official website.

(SUJATA KOHLI)

#### Crl. Revision No. 25/2020 CBI Vs. Ashwani Sharma

29.06.2020

# Present: Sh. Umesh Chander Saxena, Sr. PP for CBI/Revisionist. None for Respondent.

Matter has been taken up through video conferencing hosted by Sh. Suneet Singh Negi, Reader of this Court in terms of orders of Hon'ble High Court bearing No. R-235/RG/DHC/2020 dated 16.05.2020 and 16/DHC/2020 dated 13.06.2020.

Matter was proceeding at the stage of further proceedings.

Let notices be issued (through email or WhatsApp only) to Ld. Counsel for the parties with following directions:

- To send their written submissions in synopsis form, as brief as possible;
- ii. To give their consent that they are agreeable for final disposal of the case through their written submissions;
- iii. Whether they want to address oral arguments through video conferencing as well in addition; and
- iv. In the eventuality, Ld. Counsel(s), or anyone of them, are not inclined for video conference arguments and they are not willing for disposal even on written submissions, the case shall stand adjourned with the other *en bloc* cases to be taken up for physical court hearing as and when the Courts resume their normal functioning.

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Sh.	Suneet	Singh	readerdjcbiradc@gmail.com	9971801273
Neg	Negi			

In the meantime, Ahlmad is directed to get the case file scanned.

List the matter awaiting the consent and scanning of the file on  $24.07.2020\ at\ 02.30\ PM.$ 

A copy of this order be sent alongwith the notice to the Ld. Counsel for the accused/respondent. A copy of this order be also sent to the Computer Branch for uploading on the official website.

(SUJATA KOHLI)